

44

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 209/97.

Between:

Date of Order: 26-2-97

R. Bhaskaran.

and

.. Applicant.

1. General Manager, SC Rly,
Railnilayam, Secunderabad.
2. Chief Commercial Manager,
SC Rly, Railnilayam,
Secunderabad.
3. Chief Personnel Manager,
SC Rly, Railnilayam,
Secunderabad.

.. Respondents.

For the Applicant: Mr. G. Vidya Sagar, Advocate.

For the Respondents: Mr. V. Rajeswar Rao, SC for Rlys.

CORAM:

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI : VICE-CHAIRMAN

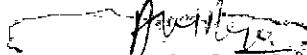
THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Prima facie it appears to us that the conditions stipulated in the impugned notification and the reasons given for non-selection of the applicant are inconsistent with the recruitment rules. The legality of the notification therefore calls for consideration.

Admit: Respondents to file counter within 8 weeks. Pending the hearing and final disposal by way of interim order without prejudice to the rights and contentions of the respondents and ~~xxxxxxxxxxxx~~ subject to the final result of the O.A. the respondents are directed to allow the applicant to appear at the selection scheduled to be held on 2.3.97 but the result of the selection may not be declared until further orders. The appointment of others, if made, will be subject to the result of the O.A. The appointed candidate will be informed accordingly.

Hearing expedited. Liberty to apply after the reply has been received.


Deputy Registrar (J)CC

O.A.

To

1. The General Manager, SC Rly,
Railnilayam, Secunderabad.
2. The Chief Commercial Manager,
SC Rly, Railnilayam, Secunderabad.
3. The Chief Personnel Manager,
SC Rly, Railnilayam, Secunderabad.
4. One copy to Mr.G.Vidya Sagar, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, SC for Rlys, CAT.Hyd.
6. One spare copy.

pvm.

20/2
I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 26-2-1997

ORDER / JUDGMENT

M.A./R.A/C.A. NO.

in

O.A.No.

209/97

T.A.No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

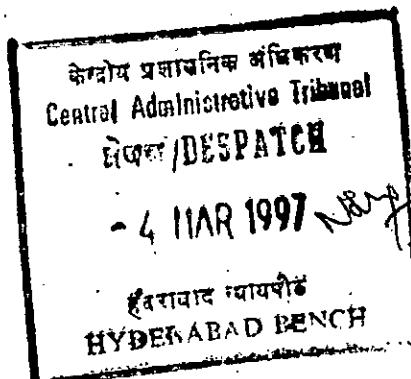
Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH:
HYDERABAD

O.A.NO.209 OF 1997.

DATE OF DECISION: 30.7.99

BETWEEN:

R.Bhaskaran.

....Applicant

And

1.General Manager, South Central Railway,
Railnilayam, Secunderabad.

2.Chief Commercial Manager, S.C.Railway,
Rail Nilayam, Secunderabad.

3.Chief Personal Manager, S.C.Railway,
Rail Nilayam, Secunderabad.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr. G.Vidyasagar

COUNSEL FOR THE RESPONDENTS: Mr. V.Rajeshwar Rao

CORAM:

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

THE HON'BLE SRI B.S.JAI PRAMESHWAR, MEMBER (JUDL)

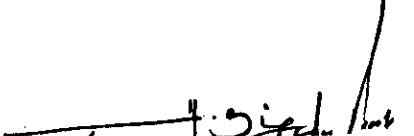
: O R D E R :

(PER HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN))

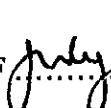
Heard Mr.G.Vidyasagar, learned Counsel for the Applicant and
Mr.V.Rajeshwar Rao, learned Standing Counsel for the Respondents.

2. The facts of these case are identical to the ones contained in OA.No.207 of 1997 which has been disposed of separately. The order passed in the said OA shall therefore be applicable to this case as well.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL)


(H.RAJENDRA PRASAD)
MEMBER(ADMN)

DSN

DATED: THIS THE 30 DAY OF  July, 1999

1st AND 2nd COURT.

COPY TO -

1. HDHNJ

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

2. HHRPM (A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

3. HESOP M (C)

4. O.R. (A)

5. SPARE

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR:
MEMBER (JUDL)

ORDER: Date. 30/7/99

ORDER / JUDGMENT

MB./RA./CP.NO.

IN
DA.NO.

209/92

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED:

C.P. CLOSED

R.A. CLOSED.

O.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS. 8 copies

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण / DESPATCH

- 5 AUG 1999

हैदराबाद न्यायालय
HYDERABAD BENCH